

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 493/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

**Petition No. 494/TL/2024**

Subject : Application under Section -14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited.

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vikas Kumar, SOTL  
Ms. Priyadarshini, Advocate, PFCCL  
Shri Deepak Kumar, PFCCL  
Shri Akshayvat Kislay, CTUIL  
Shri Ranjeet Rajput, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to *“Transmission System for Evacuation of Power from*

*potential renewable energy zone in Khavda area of Gujarat under PhaseIV (7 GW): Part B*” (‘the Project’) and for the grant of a transmission licence for establishing the Project.

2. The representative of the Respondent, PFCCL, submitted that pursuant to the direction of the Commission, PFCCL, vide its affidavit dated 14.2.2025, has also explained the reasons for the 16.33% higher tariff than the levelized tariff estimated as per the prevailing CERC norms. The representative further added that while approving the cost of the transmission scheme, the RoW compensation was calculated on the basis of Govt. of Gujarat’s Guidelines dated 31.12.2021. However, on 1.3.2024, the Govt. of Gujarat issued a revised RoW Guidelines, whereby applicable RoW compensation has been increased, and the bidders have accounted for the RoW compensation as per the latest policy at the time of the bid submission, leading to a higher tariff than initially estimated.

3. The representative of CTUL submitted that insofar as 2×500 MVA, 400/220 kV ICTs are concerned, they were removed from the RfP and Schedule 1 of the TSA by way of Amendment No. 3 dated 16.4.2024. However, the corresponding modification in Schedules 2 & 5 of the TSA was inadvertently left out and has been subsequently undertaken by a corrigendum letter to the TSA dated 31.1.2025.

4. Considering the submissions made by the representatives of the parties, the Commission reserved the matters for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**